

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2783
TO BE ANSWERED ON 11.05.2016**

VISA NORMS FOR CHINA

2783. DR. P. VENUGOPAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government is considering liberalising visa norms for China;**
- (b) if so, the details thereof;**
- (c) whether the Government of China has agreed to deport Indians accused of terrorist acts and operating in Chinese territory after its agencies conduct an independent probe and if so, the details thereof;**
- (d) whether both the countries are considering to revisit the Memorandum of Understanding signed in 2005 between the countries to expand its scope; and**
- (e) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) to (e) Government of India has provided e-Tourist Visa facility to the passport holders of People's Republic of China from July 2015. The issuance of visas by India and China is guided by the provisions of the Memorandum of Understanding on Simplifying Visa Procedures between the two governments signed in June 2003. All visa related matters are discussed through the mechanism of 'Consular Dialogue' held regularly between the two countries.

India and China have, on several occasions, reiterated their resolute opposition to terrorism in all its forms and manifestations. India-China cooperation in counter terrorism includes exchange of views and information on terrorism affecting the two countries and regional and international terrorism.

MoU on Cooperation between Ministry of Home Affairs and Ministry of Public Security signed in 2005 has expired. The two sides have reached a consensus to renew the MoU.
